

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 256/2025****IN THE MATTER OF:**

SACHIN THAKUR

...APPLICANT

VERSUS

DEPARTMENT OF FOREST

...RESPONDENT(S)

**INDEX****INDOH 29.10.2025**

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FILED ON: 29.08.2025

FILED BY:



(DHRUV TAMTA)

Advocate for the Respondents

Chamber No. 331, M.C. Setalvad Bock Supreme Court of India,

Bhagwan Das Road, New Delhi

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**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 256/2025**

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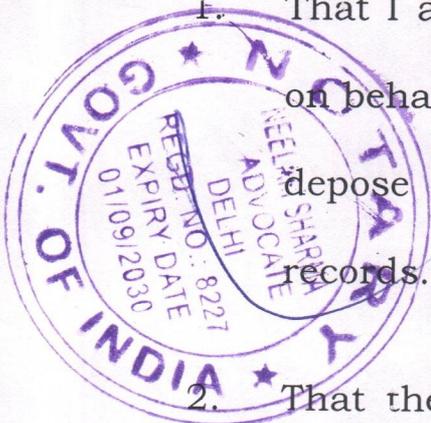
**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2**

**(DELHI DEVELOPMENT AUTHORITY)**

I, Aashish kumar S/o Sh. Shankar Lal Periwal aged about 34 years, presently working as DD/LM/SZ-2 in Delhi Development Authority, having my office at Vikas Sadan, do hereby solemnly affirm and state as under:

1. That I am duly authorised to file this additional affidavit on behalf of the Respondent No. 2/ DDA and competent to depose the present affidavit on the basis of official records.

2. That the contents of this affidavit are true and correct, which are derived from the records of the case. The



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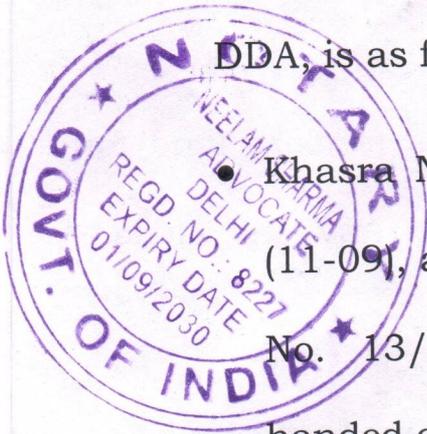
present affidavit is being filed by the Respondent in compliance with the order of this Hon'ble Court dated 23.05.2025

3. That it is respectfully submitted that the allegations made in the OA are denied in so far as they pertain to the answering Respondent (DDA). The DDA has not undertaken any activity involving the cutting or felling of any trees, shrubs, or plants in the subject Khasra numbers of village Saidulajab. The Applicant has wrongly impleaded the DDA in the present matter.
4. That it is submitted that the factual status of the land parcels mentioned in the OA, as per the records of the

DDA, is as follows:

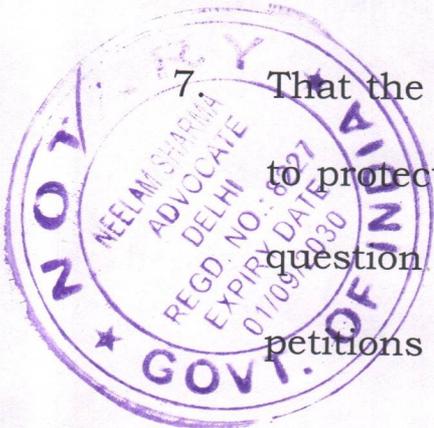
• Khasra Nos. 234 (0-11), 236 (1-13), 237 (01-11), 253 (11-09), and 316/274 (02-13) were acquired vide Award No. 13/87-88, and their physical possession was handed over to the DDA on 17.07.1987.

- Khasra No. 286 (3-10) was acquired vide Award No. 149/86-87, and its physical possession was handed over to the DDA on 23.09.1986.



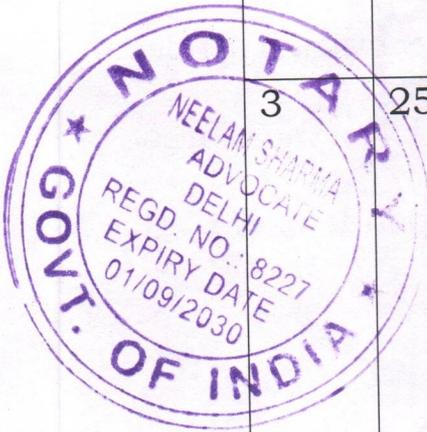
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5. That it is pertinent to mention that Khasra No. 235 (09-14), although initially part of the acquisition process under Award No. 13/87-88, was subsequently withdrawn/de-notified from acquisition vide notification no. F9(18)85/L&B dated 30.07.1987 under Section 48(1) of the Land Acquisition Act, 1894. Therefore, the DDA has no right, title, or interest in Khasra No. 235.
6. That it is submitted that the aforesaid land parcels belonging to the DDA are unfortunately subject to rampant illegal encroachment and unauthorized construction. It is highly probable that if any tree felling, as alleged by the Applicant, has taken place, it has been carried out by these illegal encroachers to clear land for their unauthorized activities, without any knowledge, consent, or involvement of the DDA.
7. That the DDA has been diligently pursuing legal remedies to protect its land from these very illegalities. The land in question is already the subject matter of multiple writ petitions pending adjudication before the Hon'ble High



Court of Delhi. The details of the said litigation are as follows:

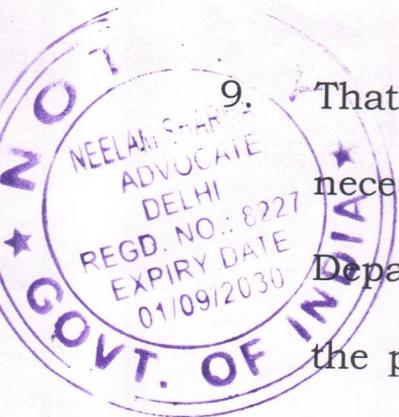
S No.	Khasra No.	Particulars	NDOH
1	234	W.P.(C) No. 8526/2014 titled Veena Singh V/s Union of India & Ors	11.11.2025
2	234, 236 & 237	W.P.(C) No. 8472/2014 titled Gurnam Arora V/s Union of India & Ors.	Remanded Back matter and yet to be listed.
3	253	W.P.(C) No. 8540/2014 titled Emmon International V/s Union of India & Ors.	11.11.2025
4	316/274	W.P.(C) No. 3345/2024 titled Kohinoor Enclave Welfare Association V/s DDA & Ors.	27.10.2025



Further to take stern action against the ongoing encroachment and illegal construction, the DDA is already in the process of initiating contempt proceedings in Gurnam Arora matter. This fact alone demonstrates that the DDA is actively working to prevent illegal activities on its land, not perpetrate them.

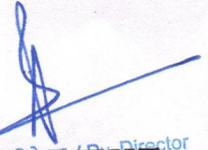
8. That it is further submitted that the statutory authority vested with the power to grant permission for tree felling and to prosecute offenders for illegal tree cutting under the Delhi Preservation of Trees Act, 1994, is the Forest Department, Govt. of NCT of Delhi (Respondent No. 1), and not the DDA.

9. That the answering Respondent is willing to provide all necessary cooperation and assistance to the Forest Department (R-1) for any investigation or action against the persons actually responsible for any illegal felling of trees on DDA land.



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10. That in view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to Dismiss the present Original Application as against the Respondent No. 2/DDA.

  
**DEPONENT**  
Director  
भूमि प्रबंधन / Land Management  
दक्षिण क्षेत्र/दि.वि.आ./South Zone/DDA

**VERIFICATION**

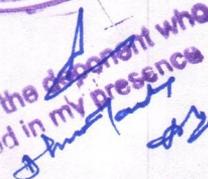
29 AUG 2025

Verified at New Delhi on this \_\_\_\_ day of August, 2025, that the contents of the above affidavit from paragraphs 1 to are true and correct to my knowledge based on the official records maintained by the Delhi Development Authority, and the prayer is my humble submission to this Hon'ble Tribunal.

  
**DEPONENT**  
Director  
भूमि प्रबंधन / Land Management  
दक्षिण क्षेत्र/दि.वि.आ./South Zone/DDA



**ATTESTED**

I identified the deponent who has signed in my presence  


NOTARY (Govt. of India)  
Neelam Sharma, Advocate  
Enrol. No.-J1281/2001  
Ch. No. 185A, Gate No. 11  
Patlala House Courts,  
New Delhi-110001  
(M): 9899408304

29 AUG 2025

## DELHI DEVELOPMENT AUTHORITY



## POWER OF ATTORNEY

IN THIS COURT OF..... BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

No..... Original Application No. 256/2025

*Sachin Thakur* in re :-

Plff/App./Petitioner/Complainant

## VERSUS

*Department of Forest & D.s.*

Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We *Aashish Kumar, Dy-Director (em)*

Delhi Development Authority on behalf of Delhi Development Authority the above named.....

do hereby appoint.

*Sh. Dhruv Tamta*..... hereiafter called the Advocate(s) to be my/our Advocate(s)  
in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 20. 29.08.2025

Accepted,

Advocate(s) Dhruv Tamta, Adv  
D/1410/2011

DELHI DEVELOPMENT AUTHORITY  
Vikas Sadan, New Delhi-23

for DELHI DEVELOPMENT AUTHORITY

*[Signature]*  
उप निदेशक / Dy. Director  
भूमि प्रबंधन / Land Management  
दक्षिण क्षेत्र / R.R./Soul. Zone/DCA

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## Proof of service



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**OANO. 256/2025 SACHIN THAKUR VS DEPARTMENT OF FOREST (DDA)**

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**From** dhruv tamta <tamtaadvocates@outlook.com>

**Date** Fri 2025-08-29 09:59

**To** advmanoj349@gmail.com <advmanoj349@gmail.com>

**Cc** defsouth.delhi@delhi.gov.in <defsouth.delhi@delhi.gov.in>

 1 attachment (6 MB)

Reply Affidavit DDA.pdf;

**1. MANOJKUMAR**

ADVOCATE FOR THE PETITIONER

MOBILE NO. 9312901802,

Email:advmanoj349@gmail.com

**2. DEPARTMENT OF FORESTS AND WILD LIFE**

OFFICE OF PRINCIPAL CHIEF CONSERVATOR OF FORESTS, GOVT. OF NCT OF DELHI,

A-BLOCK, 2ND FLOOR, VIKAS BHAWAN, LP. ESTATE, NEW DELHI-110002

Email ID: defsouth.delhi@delhi.gov.in

Sir,

Please find attached copy of the reply Affidavit on behalf of DDA in above noted subject matter.

regards

Dhruv Tamta

Advocate

+91-9899989917

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